# IV. Report and - .ccouhts (1980-81) of the Madras Fertilizers Limited, ft Madras and related papers.

THE MINISTER OF PETROLEUM, CHEMICALS A'«T> FERTILIZERS (SHRI P. C. SETHI); Sir, I beg to lay on the Table a copy each (in English and Hindi) of file following papers, under sub-sectioi (1) of section 619A of the Cbmpanie Act, 1956:—

I. (a) Third Annual Report and Accounts of tie Hindustan Fertili zer Corporation Limited, New Delhi, for the year 1980-81, together with the Auditors' Report on the Accounts and the comments of the Comptrol ler and Auditor General of India thereon.

(b) Review >y Government on the working of th Company. (Placed in Library See I o. LT-3029|81 for (a)
(a) and (b).]

II. (a) Thii i Annual Report and Accounts of the Rashtriya Chemi cals and Fertilizers Limited, Bom bay, for the ^ear 1980-81, together with the Auditors' Report on the Accounts and the comments of the Comptroller a id Auditor General of India thereon.

(b) Review b <sup>*r*</sup> Government on he working of C irporation. (Pleaced in Library See Nc LT-3028/81 for (a) and (b).

III. (a) Tl re Annual Report and Accounts of the Fertilizer (Plan ning and Development) India Limi ted, Dhanbad for the year 1980-81, together with the Auditors' Report on the Accounts and the comments of the Com trailer and Auditor General of Ii.dia thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-3031/81) for a; and (b)].

IV. (a) Fif eenth Annual Report and Account: of the Madras Ferti lizers Limitet <sub>p</sub> Madras, for the year 1980-81, toget ler with the Auditors\*

## Report on the Accounts and the com. ments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in the Library. *See* No. LT-3030/81! for (a) and (b)].

## The Oil and Natural Gas Commission (Amendment) Rules, 1981

SHRI P. C. SETHI: Sir, I also beg ta lay on the Table a copy (in English and Hindi) of the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum) Notification G.S.R. No. 1010, dated the 14th November, 1981, publishing the Oil and Natural Gas Commission (Amendment) Rules, 1981, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [placed in Library. *See* No. LT-3032/81].

MR. CHAIRMAN: Shri Sisodia not there.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI SITA RAM KESRI): Sir,

SHRI LAL K. ADVANI (Gujarat): Sir, has the Minister informed....? (*Interruptions*) Have you taken the permission?

MR. CHAIRMAN; I do not know.

SHRI LAL K. ADVANI: It is an important thing. These are small improprieties no doub. But my submission is that in these matters, though these are small things, they reflect a sense of impropriety.

#### MR. CHAIRMAN: That is all right

SHRI SITA RAM KESRI: Mr. Chairman, Sir, he is held up at the airport and he has communicated by telephone that I should lay it on the Table. If you give me the permission, O.K.

SHRI LAL K. ADVANI: Let it he done tomorrow.

SHRI SITA RAM KESRI; Since he is held up at the airport,....

g. CHAIRMAN: Doesn't matter. It will be done tomorrow.

### LEAVE OF ABSENCE TO SARDAR JAGDEV SINGH TALWANDI

MR. CHAIRMAN: I have to inform Members that I Save received the following letter djited the 30th November, 1P81 from Sardar Jagdev Singh Talwandi:—

"Respectfully- it is submitted that the applicant is confined in Camp Jail Tihar in connection with Sri Anand Pur Sahib Resolution Agitation and as such it is not possible for him to attend the meetings of the , current (120th) Session of the Rajya . Sabha. Under the circumstances, the applicant requests for permission • of the House to remain absent from the meetings of the current Session."

Is it the pleasure, of the House that permission be granted to Sardar Jagdev Singh Talwandi for remaining absent from all the meetings of the House during the current Session?

SOME HON. MEMBERS: Yes.

SOME HON. MEMBERS: He should be released and he should be brought here.

SOME HON. MEMBERS: He should be allowed to stay there.

MR. CHAIRMAN: Permission to remain absent is granted.

### EXPRESSION OF GRIEF BY CHAIR-MAN OVER THE TRAGEDY IN QUTAB MINAR, DELHI ON THE 4TH DECEMBER, 1981

MR. CHAIRMAN: Before I call attention to the matter of urgent public importance, I wish to say that I associate myself with all that was said on the previous occasion with regard to the tragedy that took place at the Qutab Minar. I was not present, lut I want to make it clear that everything that was said then by the Home Minister anrl by others who spoke on ths J occasion has my full concurrence. It is a matter of great sadness that these ' small children who had not seen anything of life should have been !oj(. m this untold and unparalleled tragedy. I hope that the House will now consider it with a view to finding out ways and means to avoid such tragedies in future.

With these words, 1 call upon.....

# REFERENCE TO THE REPORTED DEVASTATING FIRE DUE TO AN ELECTRIC SHORT CJRCcIIT IN AH-MEDABAD, RESULTING IN THE DEATH OF 49 PERSONS.

थी सैयद अहलद हाशमोः (उत्तर प्रदेश) अहमदाबाद में भी यह हआ। (व्यवधान)

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SHRI LAL K. AD'VANI (Gujarat) Mr. Chairman, Sir...

MR. CHAIRMAN: Mr. Rameshwar Singh.

SHRI MANUBHAI FATEL (Gujarat) : Sir, before you proceed. Mr. Oza would like to say something.

SHRI GHANSHYAMBHAI OZA:... (Gujarat): Sir, we completely associate ourselves with what you have said, but immediately after this tragedy, another tragedy, a similar tragedy has taken place in Ahmedabad, and 4') persons. .

SHRI SYED ~A"HMAD HASHMI: Sixty-ihrre.

SHRI GHANSHYAMBHAI OZA 63 persons have been burnt to death. Kindly convey our sense of sympathy to the bereaved families.

f[] Transliteration in Arabic script.